

House finishes it within an hour, what can I do? If you alone want to go on discussing it, what can I do?

SHRI G.M. BANATWALLA: Put it on the top of the agenda.

MR. DEPUTY SPEAKER: That is all. If the House wants it, even for a month we can discuss it. That is all I can say.

SHRI G.M. BANATWALLA: The problem that will come up tomorrow is that tomorrow's List of Business gives precedence to other matters; and this matter will go down as the last item.

MR. DEPUTY SPEAKER: If you want, you can change it. Dont worry.

SHRI EBRAHIM SULAIMAN SAIT: We will discuss other matters for 2 or 3 days.

SHRI G.M. BANATWALLA: This is not the proper way to deal with the Motion about which proper notice has been given to you. We are not being given any categorical assurance whatsoever. There is already a view about the manner in which you are drawing up the List of Business. You have not understood the difficulty.

SHRIMATI SHEILA DIKSHIT: No, Sir. Mr. Banatwalla, Mr. Ebrahim Sulaiman Sait said that we would discuss other matters for 2 or 3 days. We have not said it.

SHRI G.M. BANATWALLA: Another 2 or 3 days? Yesterday it was there. Look at the List of Business for tomorrow also.

SHRIMATI SHEILA DIKSHIT: We have told you that after these two bills, namely, i.e. on National Security and Essential Commodities are passed, we will take up the communal situation.

SHRI G.M. BANATWALLA: If, even then, it is not completed, shall we have it as the first item tomorrow?

SHRIMATI SHEILA DIKSHIT: I cannot assure you about it.

SHRI G.M. BANATWALLA: That is the whole trouble. You are breaking up the whole thing into small, small bits. (*Interruptions*)

SHRIMATI SHEILA DIKSHIT: If the House decides that it will go beyond two hours, we will discuss it tomorrow. I will not promise it at this point of time i.e. whether it will be the first item.

SHRI G.M. BANATWALLA: I can only bring my point of view before you. I cannot give you the understanding, or the whole significance. You are breaking up the entire discussion into such small, small bits that it will lose the significance, and it will get scuttled.

MR. DEPUTY SPEAKER: Now Mr. Somnath Rath.

LOK PAL BILL

[*English*]

(1) Appointment of Members to the Joint Committee

SHRI SOMNATH RATH (Aska): I beg to move the following:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith in the vacancies caused by the retirement of Sarvashri Dipen Ghosh and P. Shiv Shanker from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

MR. DEPUTY SPEAKER: The question is:

[Mr. Deputy Speaker]

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith in the vacancies caused by the retirement of Sarvashri Dipen Ghosh and P. Shiv Shanker from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted

MR. DEPUTY SPEAKER: Now next item. Shri Somnath Rath.

(ii) **Extension of Time for Presentation of Report of Joint Committee.**

SHRISOMNATH RATH: I beg to move:

"That this House do further extend upto the last day of the Winter Session, 1987, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

MR. DEPUTY SPEAKER: The question is:

"That this House do further extend upto the last day of the Winter Session, 1987, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

The motion was adopted

(Interruptions)

[English]

MR. DEPUTY SPEAKER: Mr. Banatwalla, what you do is an irregular thing.

SHRIG.M. BANATWALLA (Ponnani): I had already given a Motion, for which I have given due notice. You tell me if my Motion is out of order. You do not say that. *(Interruptions)*

MR. DEPUTY SPEAKER: Already the Minister has assured you about it. What more do you want?

SHRIG.M. BANATWALLA: You tell me if my Motion is out of order. You can tell me so. You do not say that my Motion is out of order. You do not put it to the House. You do not give a proper assurance as I want it.

MR. DEPUTY SPEAKER: Under what rule are you moving? You give it in writing, saying under what rule you want to do it.

SHRI G.M. BANATWALLA: I have given you in writing. I have given you that Motion. I have moved that Motion also.

MR. DEPUTY SPEAKER: I have not seen it.

SHRI G.M. BANATWALLA: Have you not seen it? Then you do not know what is going on.

MR. DEPUTY SPEAKER: I have not received anything. You give the Motion.

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI (Hyderabad): When the Motion has been moved already, even then you are not allowing it. Is it proper?

[English]

SHRI G.M. BANATWALLA: I have given you the motion. I have already moved my Motion also.

MR. DEPUTY SPEAKER: You give it, and also say under what rule you want to move it.

SHRI G. M. BANATWALLA: There is my Motion, lying before you.